

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1018

TO BE ANSWERED ON JULY 24, 2018

POSSESSION OF FLATS

No. 1018 SHRI ARKA KESHARI DEO:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the real estate sector/builders in the National Capital Region have failed to hand over the flats / houses to their owners;
- (b) if so, the details thereof along with the number of flats yet to be handed over to the owners;
- (c) whether the Government has taken any punitive action against the real estate developers / builders; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

- (a) & (b): Such information is not maintained by the Ministry of Housing and Urban Affairs. However, under the provisions of the Real Estate (Regulation and Development) Act, 2016, (RERA), the Real Estate Regulatory Authority of the

concerned State/Union Territory is required to publish and maintain a website of records for public viewing of relevant details of all real estate projects for which registration has been given.

(c) & (d): Chapter 8 of Real Estate (Regulation and Development) Act, 2016 (RERA) empowers the Real Estate Regulatory Authorities, Appellate Tribunals and Adjudicating Officers to impose interest, penalty, compensation and imprisonment, as the case may be, on the defaulting promoter or Agent in case of contravention of the provisions of RERA or the rules or regulations made thereunder.
